

officials is to be brought to contain the city and help check further erosion including changes in statute books ; and

(c) steps taken to maintain a strict vigil on unauthorised construction and encroachment on public land ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH : (a) No, Sir.

(b) Does not arise.

(c) The Municipal Corporation of Delhi has stated that Junior Engineers of its Building Department go round the areas allocated to them to detect unauthorised construction and initiate action against it. The New Delhi Municipal Committee has stated that strict vigil over unauthorised construction and encroachment on public land is kept by its field staff who visit their beats and report the encroachments as and when detected. The Delhi Development Authority has stated that a large number of watch and ward staff has been deployed to keep constant vigil over the land and a control room has also been set up at its headquarters to receive the complaints regarding encroachments/unauthorised constructions. Besides, a Special Cell has been created under a Deputy Commissioner of Police in Delhi Administration last year to deal with land racketeers. The Delhi Cantonment Board has stated that, as and when any unauthorised

construction is brought to notice, action is taken under the provisions of Cantonment Act.

Development of Land in R.K. Puram, New Delhi

2514. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 5579 on 30 March, 1981 regarding Development of land in Sector I, R.K. Puram, New Delhi and state :

(a) whether the land has since been handed over to MCD; and

(b) if not, what measures have been taken to ensure its handing over for the development of a Park?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) (a) No, Sir.

(b) The D.D.A. in whose care and maintenance the land had been placed, have been asked to release the land to the Land & Development Officer for handing over its possession to the Municipal Corporation of Delhi. Meanwhile, the lease agreement has also been sent to the Corporation for registration.

Restriction on Cutting of trees in Himalayas

2515. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are restricting cutting of trees in Himalayas to prevent silting of rivers; and

(b) if so, the details thereof?